THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) During the year 2010-11, an amount of Rs. 588.35 lakhs has been sought by the Government of Andhra Pradesh for improvement of the Sanctuaries and National Parks under various schemes viz. Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats' 'Project Tiger', and 'Project Elephant' of which Rs 173.256 lakhs have been released so far to the State Government of Andhra Pradesh.

- (c) During the year 2008-09 and 2009-10 an amount of Rs. 14.00 and Rs. 17.50 lakhs had been sought for Coringa Wildlife Sanctuary and Rs. 9.55 and Rs. 12.25 lakhs have been allocated under the Centrally Sponsored Scheme 'Integrated Development of Wildlife Habitats'.
- (d) The State Government of Andhra Pradesh have initiated several measures to revive, protect and improve the flora & fauna of the region like habitat improvement by raising mangrove plantations, desiltation of channels in the plantations and enhancing the livelihoods of the local people. The Forest department is also implementing strict protection measures by deploying local villagers as Animal Trackers, Protection Watchers and Anti-Poaching units in these areas.
- (e) During November 2008, officers from the Union Ministry of Environment and Forests had visited Coringa Sanctuary and adjoining areas including the Mangrove Forests in connection with Global Environment Facility funded United National Development Programme (UNDP/GEF) Project. The National Committee on Mangroves and Coral Reefs also visited Coringa Mangroves on 30th September, 2009.

There is no immediate proposal to send a team of the officers of the Ministry to Coringa Sanctuary.

Coverage of ICDS

- *475.DR. JANARDHAN WAGHMARE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) whether most of the children are out of the ambit of the Integrated Child Development Services (ICDS) Scheme and it has failed to curb malnutrition;
 - (b) if so, the details thereof;

- (c) whether Government has any plans to revatilize this scheme;
- (d) if so, the details thereof;
- (e) whether Government has received complaints regarding supply of poor quality of nutrition in Anganwadi Centres; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (f) The problem of malnutrition is complex, multi-dimensional and inter-generational in nature which needs to be tackled through focused and coordinated interventions in areas of food security, sanitation and safe-drinking water, nutrition, health, family welfare and poverty alleviation and income generation. Besides, early marriage of girls, teenage pregnancies, inadequate purchasing power, ignorance about nutritional needs of infants and young children also aggravate malnutrition among children.

Since there are multiple determinants of malnutrition, this cannot be addressed by single sector scheme or intervention alone. This requires multi sectoral, direct and indirect interventions. Among the various schemes/programmes of different Ministries, one of the programmes being implemented by the Government is the Integrated Child Development Service (ICDS) Scheme.

ICDS is primarily a Child Development Scheme. It is a Centrally Sponsored Scheme which provides a package of six services in which supplementary nutrition is one of them. It is not a full nutrition programme. The supplementary nutrition is meant to bridge the gap between the Recommended Dietary Allowance (RDA) and the Actual Dietary Intake (ADI).

The Integrated Child Development Services (ICDS) Scheme is a self selecting scheme. It is open to all children below six years of age and pregnant and lactating mothers. As on 30.9.2010, 731.78 lakhs children are registered for availing the benefit of nutrition at Anganwadi Centres under ICDS.

It is constant endeavour of the Government to improve the delivery of services under ICDS Scheme. During review meetings with the States/UTs, sample testing and field visits, certain deficiencies regarding quality of Supplementary Nutrition have come to the notice of Government. These deficiencies:include supply of fewer calories and protein against those prescribed, disruptions in supply of supplementary nutrition, insufficient quantity, reduced ingredients etc. The respective State/UT is conveyed the deficiency for immediate remedial action.